RAJYA SABHA

Wednesday, the 5th March. 1986/14 Phalguna 1907 (Saka)

The House met at eleven of as clock Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

Harmful effect of clioquinol drugs

*141. SHRI NAND KISHORE BHATT: †

> DR. JOSEPH LEON D'SOUZA.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased state:

- (a) whether Government's attention has been drawn to the news item published in the Telegraph Calcutta 23rd November, 1985 under the caption "Harmful drugs for diarrhoea";
- (b) whether it is a fact that high incidence of blindness and paralysis have been detected due to the consumption of clioquinol drugs in several countries including India;
- (c) whether it is a fact that the use of hydroxyquinoline class of compounds was banned in our country;
- (d) whether it is also a fact medicines containing clioquinol such as Amebiotic, Amiclint, Chlorambin, Dystar, Saril are still being marketed in the country;
- (e) whether it is also a fact that the Ciba Giegy have withdrawn their medicines containing clioquinol compound; and
- (f) if so, what are the reasons that other companies have not yet withdrawn the marketing of such drugs and action Government what remedial have taken in the matter?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WEL-FARE (SHRI KRISHNA KUMAR): (a) Yes, Sir.

- (b) According to information available no incidence of blindness or paralysis due to the consumption of clioquinol has been reported in India.
 - (c) No, Sir.
 - (d) Yes, Sir.
 - (e) Yes, Sir. (1970)
- (f) On the advice of the medical experts, manufacture and marketing of drugs containing clioquinol has not been prohibited.

SHRI NAND KISHORE BHATT: Sir. the well-known drugs, Mexaform, Enterovioform, Enteroquinol and Dequinol, are examples of the Hydroxyquinoline class of compounds. These drugs have been extensively used in the treatment of diarrhoea diseases for the last 40 years.

Sir, in countries like Japan Nigeria a number of cases have been found in which the effects of these drugs have been very dangerous, people have become blind, there have been also reports of effects of paralysis.

Under these circumstances, Sir, I would likt to know from the hon. Minister whether the Ministry of banned the marketing of medicines based on Hydroxyquinoline in 1932 on the basis of world-wide reports of injurious effects due to the use of this drug and subsequently in notification for 1983 issued another allowing the marketing of this drug in combination with other drugs for the treatment of diarrhoea and dysentry. Knowing full well that the drug is harmful, dangerous and a large number of cases of blindness and paralysis have been detected with the consumption of this drug, how has the Ministry of Health allowed combination of these drugs with this

[†]The question was actually asked on the floor of the House by Shri Nand Kishore Bhatt.

drug to continue for consumption in the country, all the more so when Ciba-Geigy, a Swiss company which the originator of this drug, has withdrawn this drug throughout the world and also paid huge compensations to the people who became blind by the use of these drugs?

MR. CHAIRMAN: You will have on second supplementary if you go on.

SHRI NAND KISHORE BHATT: I would like to know from the Minister why such an injurious drug whether individually or in combination with other drugs has not been banned in our country where the majority of people are ignorant about the adverse effects of medicines and also lack knowledge of adverse, effects of these drugs.

SHRI S. KRISHNA KUMAR: Sir, this particular anti-diarrhoeal has been banned in about eight countries but is continuing to he marketed in about 34 countries cluding Australia Belgium, France. and Canada Denmark, Germany Italy.

SHRI VISHVAJIT PRITHVIJIT SINGH: No, this is wrong.

MR. CHAIRMAN: Nobody can contradict the Minister?

SHRI VISHVAJIT PRITHVIJIT SINGH: Sorry.

SHRI KRISHNA KUMAR: At no time have the Government of India banned these drugs. The query of the hon. Member is relation to the drug having been once banned and later on allowed is not factually correct.

Sir, there is a laid-down procedure under the Drugs and Cosmetics Act for banning of drugs in the country. As per this procedure, we have requested the ICMR and an in the country to give their opinion about the continuance of these drugs in India. The ICMR has

clearly said that it was not necessary to suspend the production and sale of these drugs, ICMR, of course, have made several other recommendations. On the basis of these recommendations we have made this drug a Schedrug, which is available dule (h) only on the prescription of a Registered medical practitioner. We have also taken some steps to screen and stop some other combinations of the drug. It is true that some cases were reported from Japan as early as 1970 and the Government of India have. on the basis of these reports stipulated a cautionary note in the package itself. They have also given wide publicity through the Indian Medical Association and through the manufacturers of possible side effects of the drug.

MR. CHAIRMAN: One minute only. You had taken three minutes last

SHRI NAND KISHORE BHATT: Swedish doctors and consumer-oriented groups such as 'social audit' boycotted the products of Ciba-Geigy. which was marketing this drug till the Company was obliged to withdraw its products based on this drug. I do not understand when the original company has already withdrawn, why should we allow use of this compound which has injurious side effects. It is a social crime. I would like to an assurance from the Hon. have Minister and protection from the Chair that use of this injurious drug is banned in our country

SHRI KRISHNA KUMAR: Eighteen companies are marketing this drug in this country. It is correct that one of the companies called Ciba-Geigy and its India counterparts have voluntarily withdrawn these drugs. It seems to be part of one their global strategies. We are not bound to ask others to withdraw. just because this one and some others. have withdrawn it.

DR JOSEPH LEON D'SOUZA: In 1982, the Government of India issued a notification banning the use Hydroxyquinoline group of drugs in Subsequently in 1983, the country. another Notification was issued permitting the marketing and use of Hydroxyquinoline in combination with other drugs for the treatment of diarrhoeal disease. I would like to know from the hon. Minister, being fully conscious of the dangerous effect of the dreaded drug which has been internationally established whether any systematic clinical trials of the combination drugs marketed today in India have been conducted prior to the issuance of this subsequent notification.

Oral Answers

If so, kindly furnish information regarding names and credentials of the investigating authorities, centres where the trials were conducted and their findings.

- If this exercise has not been done, will the hon. Minister explain why the people of India are exposed to a horrible health hazard when the ill-effects of the drug have been beyond doubt. Are we wanting to enact another hidden Bhopal? is a warning the world has given you, Please pay attention to it.

SHRI S. KRISHNA KUMAR: This particular drug has been widely used as profilatic as well as curative in the treatment of gastroenteritis disorders which are quite endemic in our country. Ou'r investigations through the ICMR have established through their reports that no adverse side-effects of this drug have established in any tangible manner. I have already said that more than 34 countries, including developed and undeveloped, are still using this drug. This drug is a fairly cheap drug and its alternatives which are available are more expensive and have effects.

DR. JOSEPH LEON D'SOUZA: I have asked for an information and that has not been given.

MR. CHAIRMAN: That is all. That is the information he has. You put another question.

VISHVAJIT PRITHVIJIT SHRI SINGH: Merely giving a reply that thrity-four countries in the world are using this drug is no excuse for India to use this drug which has been proved to be harmful. The Government by its own Notification, which I would like to read out to the Minister because he said it was never banned in India, said:

"G.S.R. 578(E).—Whereas Central Government is satisfied that the use of the drugs specified in the Table below is likley to involve risk to human-beings or the said drugs do not have the therapeutic value claimed or purported to be claimed for them.....

Now therefore, in exercise of powers conferred by Section 26A of the Drugs and Cosmetics Act. 1940 (23 of 1940), the Central Government hereby prohibits the manufacture and sale of the said drugs, namely: -

Now, therefore, in exercise of powers conferred by Section 26A of the Drugs and Cosmetics Act, 1940 (23 of 1940), the Central Government hereby prohibits the manufacture and sale of the said drugs, namely:-

Table

Sl. No. 13. Fixed dose combinations of Hydroxyquinoline group of drugs . . ."

This is the notification dated 23rd July, 1983 and the Honourable Minister has said just now that his Ministry has not issued a notification banning this drug. Mr. Chairman, Sir, very $shortl_{\mathbf{v}}$ our Government will be coming out with a new drug policy and the Ministry of Health has to be active. The Ministry of Health has to coordinate with the Ministry Industry and with the Ministry of Chemicals which is part and parcel of this policy and ensure that this sort

MR. CHAIRMAN: Time up. Put the question.

SHRI VISHVAJIT PRITHVIJIT SINGH: Only 20 seconds. I would, the refore, like an assurance but not answer from the Honourable Minister that this sort of exercise would be done, that these drugs will be banned and the new drug policy will contain a paragraph actually specifying that a time-to-time review of drugs available in the country will be done to see which are to be withdrawn and which are to be kept.

SHRI S. KRISHNA KUMAR: Sir, there is no anomaly in the answer given by me earlier. The particular notification which the hon. Member referred to, 'relates to fixed dose combination of drugs having hydroxyquinoline, but they are not meant for diarrhoea. The particular question relates to the use of drug in diarrhoeal diseases.

Secondly, Sir, we do not consider this as a harmful drug, because the Ministry is guided only by the technistatutorily enjoined to cal experts give advice. As far as the role of the Ministry of Health in the formulation of drug policy is concerned, as the hon. Member is aware the Ministry of Chemicals is the nodal Ministry for the formulation of the drug policy. We would like to assure the hon. Member that the Ministry of Health will play its rightful role in ensuring the availability of cheap, life saving essential drugs for the common man. assuring the quality of production and delivery of drugs in the new drug policy.

SHRI M. KADHARSHA: Sir, the goal of the Government is: "Health for all by 2000 A.D.". If the production and sale of dangerous drugs go unchecked without any effective

control by the Government it will not be "Health for all", but "death for Sir, the multi-nationals their drugs in the dumping third world countries and treating the people as guinea-pigs. Sir, drugs banned in the West are made and sold in India under some other brand names. For instance, Butazolidin is a drug which should be used only when there is no other treatment available. But in India it is administered even to young children. Ciba Geigy has withdrawn the medicine due to world pressure after 15,000 people had died in the U.K. So, I would like to know from the Honour-Minister whether the Indian subsidiaries of the multi-nationals are making and selling the drugs under different brand names? If so, what steps the Government of India is going to take to ban this medicine?

SHRI S. KRISHNA KUMAR: Sir. the process of weeding out harmful drugs and drugs of insufficient therapeutic value is a continuous process being carried out by the Ministry of Health. I have already stated procedure for the identification banning of these drugs. We have already banned 22 major drug combinations, making use of the additional powers which we have armed ourselves with in 1983. The banning of drugs goes by all permutations and combinations in different countries. Sir, some countries ban some drugs and others use it. Ultimately it is a national decision depending on disease pattern of the country, extent of outreach work, endemic nature of the disease and the cost benefits ratio.

SHRI M. S. RAMACHANDRAN: Mr. Chairman, Sir, the hon. Minister has not explained to the earlier supplementary that they issued first notification banning the use of these drugs and subsequently modifying their earlier order. I would like to know from the Minister whether any study was conducted by any competent authority with regard to that aspect?

At least, I would like the hon'ble Minister to explain that aspect. Further, Sir, it is not a healthy convention for the Health Ministry always to justify the action taken by the bureaucrats to favour certain vested interests, who are manipulating the things and playing with the health of the people of this country. On earlie'r occasions also, I had put the same question. When some comments are made by the competent people about the hazardous nature and the effect of certain drugs to the health of the people, instead of their leaving the matter to ICMR or some other body and making a study, they are taking years to come to a decision. Will they take a safer path of banning the use of the drug immediately and then go on with their study?

SHRI S. KRISHNA KUMAR: Sir, I do not think the course of action suggested by the hon'ble Member is pragmatic. We have our own method and ICMR is one of the eminent bodies of scientists and we have laid down the procedure. If we overreact to complaints, there will be a terrible amount of destability in the whole drug dispensing picture in the country.

SHRI M. S. RAMACHANDRAN: Sir, he has not answered that aspect.

MR. CHAIRMAN: Neither you nor the Minister knows the entire thing.

श्रीमती मेमना मुल्लान: सर. एक ऐसा हो गया है कि इंग्स के बारे में यहां सवाल होते हैं तो बिल्कुल उसी लाइन में जवाब उनकी तरफ से आता है। जहां तक कंट्राडिक्शन का सवाल है वह बिन्नल पैदा ही नहीं होता। सबिमसन हम बराबर बार-बार करते रहते है । जहां तक बैण्ड-डग्स का सवाल है, प्रिमीसेस ग्रौर एवीडेन्स दोनों ड्रग्स में यहाँ ग्रापने पर इजाजत दे रखी है। मैं ग्रापसे पूछना चाहंगी कि क्या यह सही नहीं है कि यह जो बैंड-ड्रग्स है, डब्लू० एच० ग्री० की लिस्ट में, जिसको तमाम डवलर्पिंग कण्ट्री श्रौर अण्डर डेवलपिंग कण्ट्री में माना जाता है श्रीर दूसरे मुल्कों में माना जाता है, हमारे यहाँ नहीं माना जाता है ? उसमें इस ड्रग को क्लिग्रोकिनील जो क्लॉज है इसकी बेन किया गया है। आप दूसरी चाजों में डब्ल एच श्रो० की लिस्ट की मानते हैं, इसको काम्बानेशन में नहीं मानते हैं, ता क्यों नहीं मानते हैं ? दूसरा वात यह है कि अपप यह कहते हैं कि वहां की वन(इमेट-कंडीशन ग्रौर है, दूसरी जगहों की जो क्लाइमेट कंडीशन है, हमारे यहां से डिफरेंट है, इसलिए बैन्ड-ड्रग्स की इजाजत देते हैं, ऐसा एवीडेन्स में अर्थ कहते हैं ? हमारे यहां की जा क्लाइमेट कंडी शन है, वह क्या बांगला देश में श्रलग है, वह क्या दूसरी कण्ट्रीज से अलग है ? बिल्कुल नहीं है । तसरी बात ग्रापके पास क्या एवं।डेंस है कि भ्रापने कोई क्लीनिकल सर्वे किया है? जो ग्राप कहते हैं कि ऐसी कोई वात नहीं ग्रायी तो क्य यहां पर वह दवा खाने से कोई व्लाइंडन नहीं हुई ? मैं ग्रापको जदाहरण दे सकता हूं... (समय की धटों) तो मैं आपसे जानना चाहुंगी कि आप इस और कब कदम उठाएंगे ?

MR. CHAIRMAN: Mr. Minister, you will reply to whatever has been put. (Interruption). No, no. Please sit down.

SHRI S. KRISHNA KUMAR: as soon as a drug is banned, the W.H.O. intimates the details of the drug which is banned in any Member It is not recommendatory country. or mandatory, it is only an intimation. No country, in the world, immediately bans a drug on the basis of the W.H.O's information. Out of 31 names of drugs intimated by the W.H.O. as banned in other countries, in about 10 cases, we have issued the ban order. In 16 cases, the drug was not, in the first instance, being marketed in the country and there are only 7 remaining cases, where the Government of India have taken a conscious decision not to ban the drug on the basis of the expert advice made available to us.

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MR. CHAIRMAN: Now. next question 142. (Interruption) No, I have given 20 minutes to this question. Therefore, next question.

Memorial in Memory of Freedom Figters deported to the Andaman and Nicobar Islands

@*142. DR. MOHD. HASHIM KIDWAI: Will the Minister of HU-MAN RESOURCE DEVELOPMENT be pleased to state whether Government have any proposal under their consideration for setting up a suitable memorial in the memory of those freedom fighters who had been deported to the Andaman and Nicobar Islands?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATE SUSHILA ROHATGI): The Cellular Jail has already been set up as a national memorial, the administrative block is being maintained as a Museum, by the local administration, photographs of freedom fighters and other materials have already been exhibited in the Museum.

MR. CHAIRMAN: Dr. Hashim Kidwai. No supplementary? Mr. Ramanand Yadav.

श्री रामानन्द यादव : मान्यवर, देश के अजाद होने के तत्काल मैंने सेल्यलर जेल विजिट किया। क्या सरकार को मालूम है कि जेल के कुछ हिस्से को हास्पिटल के रूप में कनवर्ट कर दिया गया हैं? क्या सरकार इस बात पर विचार करेगी कि जो सारा पुराना जेल है उसको फीडम फाइटर्स के मोत्भेंट के रूप में ग्रीर जिन कमरों प्रिजर्व किया जाय में जो फीडम फाइटर्स थे---अभी जनका नाम लिखा हुमा है छोटे मक्षरों में-- वहां उनका नाम लिखेगी और उनकी एक शार्ट हिस्टरी लिएवाने की व्यवस्था करेगी, साथ ही उसके मामने जो बड़ा सा मैदान है उसे मैदान में एक मेमोरियल पिलर खड़ा करेगी, एक हाल बनायेंगी जिसमें यादगार के रूप में जितने फीडम फाइटर्स ये हिस्टरी रखने की व्यवस्था करेगी?

MR. CHAIRMAN: You must ask questions. You should not go on giving suggestions.

SHRI RAMANAND YADAV: want an assurance.

MR. CHAIRMAN: No assurance can be asked for...

SHRI RAMANAND YADAV: We can extract an assurance from the Ministers by putting questions.

MR. CHAIRMAN: I will tell you the correct procedure. If you merely make suggestions, it will be only suggestions for action. Therefore, you must ask a question so that the Minister may reply to it pointedly. Yes, the Minister.

श्रीमती पुशीला रोहतगी : मान्यवर, माननीय सदस्य ने ऋपने स्झावों के साथ कुछ प्रश्न भी उठाए हैं जिनका मैं उत्तर देना चाहंगी। इसके बारे में मुझे कहना है कि सेल्युलर जेल स्वयं इस समय एक नेशनल मोनुमेंट के रूप में डेडीकेट कर दिया है 1979 से, जिसका आप स्वागत करेंगे। दूसरे फीडम फाइटर्स की मांग थी कि इसको मेमोरियल बनाया जाय। हमारे राष्ट्रपति महोदय ने पिछले वर्ष 23 फरवरी, 1985 की इसे नेशनल मोनभेंट, मेमोरियल का रूप दिया । एक ग्रार मांग थी कि जो फीडम फाइटर्स वहां रहे हैं, जो यातनाएं उन्होंने सही हैं उनको मेमोरी को सेल्य्लर जेल कम्पाउड में कमेमोरेट किया जाय, इसका प्रयास किया गया है। 7,22,840 रुपए कंस्ट्रक्शन पर खर्च किया गया है।

माननीय सदस्य स्वयं वरिष्ठ स्वतंत्रता से : गे हैं, उन्होंने जो सुझाव दिए हैं उन पर विचार किया जायगा और यदि सम्भव हुम्रा तो उचित कार्यवाही की जायगी।

SHRI SUKOMAL SEN: Sir, it is good that in Port Blair, at the cellular jail some sort of a memorial has been set up by the Government, These freedom fighters who were deported to the cellular jail in Anda-

[@]Previously starred Question 62, transferred from the 27th February, 1986.